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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP 509/2004 In  
OA 1125/2004**

**New Delhi, this the 7<sup>th</sup> day of April, 2005**

**Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)  
Hon'ble Mr. S.A. Singh, Member (A)**

**Shri Ravinder Singh  
Ex-Constable of Delhi Police  
(PIS No.28801224)  
R/o Qr. No.2/3 Ist Floor  
O-Block, Police Colony  
Model Town, N. Delhi-09**

**...Applicant**

**(By Advocate Shri Anil Singhal)**

**V E R S U S**

- 1. Shri K.K. Paul  
Commissioner of Police  
Police Head Quarters  
IP Estate, New Delhi.**
- 2. Shri J.K. Sharma  
Addl. Comm. Of Police (Security)  
Security Main Lines, Vinay Marg  
New Delhi.**
- 3. Shri Prem Nath (looking after the work of)  
Dy. Commissioner of Police, 10<sup>th</sup> Bn. DAP  
Pritam Pura, Police Lines, New Delhi.**

**...Respondents**

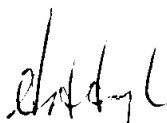
**(By Advocate Shri S.N.Anand  
proxy for Shri George Parackan)**

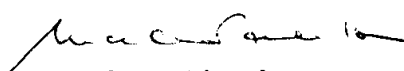
**O R D E R (ORAL)**

**By Hon'ble Mr. Justice M.A. Khan, VC (J)**

Learned counsel for the applicant has submitted that the present contempt proceedings have become infructuous as the Hon'ble High Court has partly allowed the WP (C) No.2964/2005 and granted four weeks to the respondents to reinstate the applicant. He, therefore, does not press the present contempt petition.

2. Having regard to the order of the Hon'ble High Court, we are of the view that the present proceedings may not be proceeded further. Application is accordingly dismissed. Notices issued are discharged.

  
**(S.A. Singh)  
Member (A)**

  
**(M.A. Khan)  
Vice-Chairman (J)**